

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**

**COURT-VI**

Item No. 206  
IB-288/ND/2020

**IN THE MATTER OF:**

**M/s. Olympus Metal Pvt. Ltd.**

**...PETITIONER**

**Vs.**

**M/s. Kay Em Copper Pvt. Ltd.**

**...RESPONDENT**

**Section**

**Under Section 9 of IBC**

**Order delivered on 22.01.2021  
(Virtual Hearing)**

**Coram:**

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)**

**DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Operational-creditor :Mr. Pranav Singal, Advocate.**

**For the Respondent/ Corporate-debtor :Mr. Gaurav Srivastava, Advocate.**

**ORDER**

Heard the submissions made by the Proxy Counsel for the Operational-creditor. Proxy Counsel for the Operational-creditor has submitted that the service on the Corporate-debtor is completed. Advocate Mr. Gaurav Srivastava has appeared and prayed for grant of time for filing "vakalatnama" as well as for filing reply in the matter he has also submitted that he has not received the petition copy, therefore, the Counsel is directed to forward a soft copy of the petition to the Learned Counsel for the Corporate-debtor. Three days' time has been granted for filing "vakalatnama" and ten days' time has been granted for filing reply. Matter is adjourned to 18.02.2021.

**-sd-**

**(V.K. Subburaj)  
Member (T)**

**-sd-**

**(P.S.N. Prasad)  
Member (J)**

(Meenu)